

Public Information Officer
Odisha Legislative Assembly

THE ODISHA LAND RIGHTS TO SLUM DWELLERS (AMENDMENT) BILL, 2021

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BILL

TO AMEND THE ODISHA LAND RIGHTS TO SLUM DWELLERS ACT, 2017

BE it enacted by the Legislature of the State of Odisha in the Seventy- second Year of the Republic of India as follows: —

Short title

1. This Act may be called the Odisha Land Rights to Slum Dwellers (Amendment) Act, 2021:

Amendment of Section.3

2. In the Odisha Land Rights to Slum Dwellers Act., 2017, in Section 3, in sub-section (2), in clause (a), for the first and second provisos, the following provisos shall be substituted, namely: —

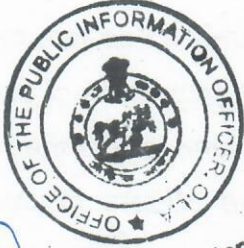
Odisha Act 10 of 2017

"Provided that where a slum dweller is not getting in situ settlement, in such event, land in a relocation site shall be settled to the extent of thirty square meters:

Provided further that where the slum dweller is in occupation of land in any of the area mentioned in sub-clauses (i) and (ii) less than the area

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mentioned therein, the land in actual occupation of such slum dweller or to the extent of thirty square meter, whichever is higher, shall be settled, subject to availability of land adjacent to the dwelling unit of such slum dweller."



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STATEMENT OF OBJECTS AND REASONS

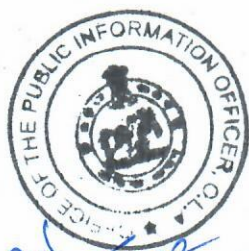
The Odisha Land Rights to Slum Dwellers Act., 2017 has been enacted with a view to assigning of land rights to identified Slum Dwellers for redevelopment, rehabilitation and up gradation of slum so as to provide security of ownership of land.

2. As per Housing Policy for Affordable Housing(AH) unit, 21 square meter of carpet area is required to construct a dwelling unit. Considering the provisions of Housing Policy, it is considered that where a slum dweller is in occupation of land is less than 30sq.meters, such slum dweller shall be settled with up to 30 square Meters of land subject to availability of land adjacent to such dwelling unit contiguously so as to enable the slum dweller to avail the benefit under PMAY to construct a dwelling unit after receipt of Land Right Certificate (LRC).

3. To provide basic services and infrastructure in the Slum areas, the above provision is required to be amended for the broader interest of the State.

4. Therefore, it is considered expedient and accordingly proposed to amend suitably Odisha Land Rights to Slum Dwellers Act., 2017.

The Bill seeks to achieve the above objectives.



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PRATAP JENA
Member-in Charge

ANNEXURE

[Extract taken from the Odisha Land Rights to Slum Dwellers Act., 2017

(O.A. – 10 of 2017)]

3.(1) * * * * *
* * * * *

(2) The land shall be settled in favour of a slum dweller to the extent specified hereinafter, namely:—

(a) A slum dweller shall be entitled to a land as nearly as may be,—

- (i) where the slum is situated within the Municipal Council area, not exceeding forty-five square meter;
- (ii) where the slum is situated within the Notified Area Council area, not exceeding sixty-square meter:

Provided that where a slum dweller is not getting in-situ settlement, in such event the maximum limit of land in a relocation site shall not exceed thirty square meter:

Provided further that where the slum dweller is in occupation of land in any of the area mentioned in sub-clauses (i) or (ii), less than the maximum area mentioned therein, the land in actual occupation of such slum dweller shall be settled accordingly.



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